

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Jammu, 04th May, 2023

S.O 248.—In exercise of the powers conferred by section 3(1)(b) of the Family Courts Act, 1984, the Government hereby, in consultation with the High Court of Jammu and Kashmir and Ladakh, designate the Court of 4th Additional District & Sessions Judge, Srinagar as Additional Judge, Family Court, Srinagar.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government.

No: Law-Jud/16/2021-10.

Dated.04-05-2023.

Copy to the:

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
2. Commissioner/Secretary to Government, General Administration Department.
3. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu. This is with reference to his letter No. 21467/RG/GS dated 27-04-2023.
4. Principal Secretary to the Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, Jammu.
5. 4th Additional District & Sessions Judge, Srinagar.
6. Director, Archeology, Archives and Museums, J&K, Jammu.
7. Website section, Department of Law, Justice & P.A.
8. Government Order File.
9. Concerned File.

Reyaz Ali Bhat
(Reyaz Ali Bhat)
Assistant Legal Remembrancer

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04-05-2023